

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS

1.	Name of corporate debtor	<i>Bharat Papers Limited</i>
2.	Date of incorporation of corporate debtor	07/09/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21093PB2006PLC030592
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Village Bhamian Kalan Tajpur Road, Ludhiana, Ludhiana PB-141001 Principal Office: Village Logate, Teh. Kathua, Jammu and Kashmir
6.	Insolvency commencement date in respect of corporate debtor	1st October 2020 But order was received on 20 th October 2020.
7.	Estimated date of closure of insolvency resolution process	17 th April 2021 (180 days from the receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Navneet Gupta IBBI Registration No. IBBI/IPA-001/IP-P00361/2017-18/10619
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#1598, Level-1, Sector 22-B, Chandigarh-160022 Email: navgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#1598, Level-1, Sector 22-B, Chandigarh-160022 Email: ip.bharat22@gmail.com
11.	Last date for submission of claims	3 rd November 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Bharat Papers Limited on 1st October 2020 (Order was



received on 20th October 2020).

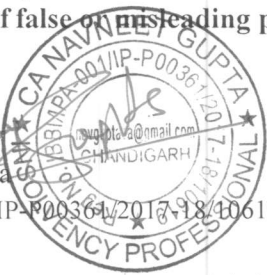
The creditors of Bharat Papers Limited are hereby called upon to submit their claims with proof on or before 3rd November 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Navneet Gupta
IBBI/IPA-001/IP-P00361/2017-18/10619



Date: 21/10/2020
Place: Chandigarh